

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 263 of 1995

Friday, this the 17th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. T Karunakaran,
S/o T. Bappu,
Agricultural Demonstrator (Retired)
Union Territory of Lakshadweep,
Ponnamparappath, PO Karaparamba,
Calicut-10. .. Applicant

By Advocate Mr. MR Rajendran Nair

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.
2. Union of India represented by
Secretary, Ministry of Home Affairs,
New Delhi. .. Respondents

By Advocate Mr. MVS Namboodiri

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims Island Special Pay and Compensatory Allowance on the strength of a declaratory judgment, in OA No. 580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But in the absence of an order of stay, there would be no justification to decline the relief which is admissible as matters now stand. The amounts due will be paid to applicant within three months of today, on condition that he executes a bond to reimburse

..2..

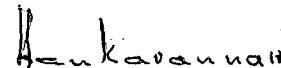
the amount to respondents in the event of the Supreme Court differing from the view taken in OA No. 580/93.

2. Original Application is disposed of as aforesaid.
No costs.

Dated the 17th February, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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